

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3947
ANSWERED ON 06/04/2023
VOTER ID CARDS LINKED TO AADHAAR**

3947. SHRI SYED NASIR HUSSAIN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of voter ID cards linked to Aadhaar since enactment of the Election Laws (Amendment) Act, 2021;
- (b) whether the linking of voter ID card is voluntary and has been added after obtaining consent, if so, details of the manner in which consent was obtained from voters;
- (c) whether any target and time frame has been given to the election officials to link the voter card, if so, the details thereof; and
- (d) whether the names of voters whose voter ID is not linked with Aadhaar will be struck off from the voter list, if so, the details and the basis thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) : Section 23 of the Representation of the People Act, 1950 as amended by the Election Laws (Amendment) Act, 2021, provides for the electoral registration officers to require the existing or prospective elector to provide the Aadhaar number for the purpose of establishing identity on a voluntary basis. Further, the Election Commission of India (ECI) *vide* its instructions dated 4th July, 2022, has launched the programme to collect the Aadhaar number of existing and prospective electors on a voluntary basis from 1st August, 2022 in all the States and Union territories.
- (b) : The submission of Aadhaar number with Voter ID is voluntary and consent is obtained from the electors for Aadhaar in Form 6 B.
- (c) : Linking of Aadhaar is process driven and no targets or timelines have been given for linking Aadhaar with Electoral Photo Identity Card. Linking of Aadhaar with the Electoral Photo Identity Card has not yet started so far. Further, the time period to submit Aadhaar number has been extended for a period up to 31.03.2024.
- (d) : No sir.
